

(c) whether the West Bengal Government have given any report to the Union Government as to how the money has been utilised?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA PRAKASH MALVIYA): (a) to (c). Letter of intent for Haldia Petrochemical Complex has been issued to West Bengal Industrial & Development Corporation Ltd. (WBIDC) who is accordingly to mobilise the requisite financial resources for the project in accordance with the terms and conditions of the letter of intent. The letter of intent does not envisage Central Government's financial participation in the project.

[*Translation*]

Kawas Gas based Power Project

1964. SHRI C.D. GAMIT: Will the Minister of ENERGY be pleased to state:

(a) the target date for the construction of gas based Thermal Power Station at Kawas (Surat Gujarat) by N.T.P.C., and when it is likely to be completed;

(b) the installed capacity thereof and the proposed date of its commissioning; and

(c) the details of quantum of power to be shared by Gujarat and other States through this power station?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI BABANRAO DHAKANE): (a) and (b). Based on the present status of construction the Kawas Gas-based Power Project comprising 4 x 106 MW Gas Turbine (GT) and 2 x 110 MW Steam Turbine (ST) units is likely to be completed by July, 1993. The various units are likely to be commissioned as per the schedule give below:—

Gas Turbine Unit-I	March, 1992
Gas Turbine Unit-II	May, 1992
Gas Turbine Unit-III	July, 1992
Gas Turbine Unit-IV	Sept., 1992
Steam Turbine Unit-I	March, 1993
Steam Turbine Unit-II	July, 1993

(c) Allocation of power from the project to the States in the Western Region would be made according to the prescribed formula applicable to the Central Power Stations.

[*English*]

Power to Release Foreign Exchange by ONGC

1965. SHRI G.S. BASAVARAJ: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the Government have given powers to the Oil and Natural Gas Commission for the release of foreign exchange for import of equipments and services required for its operational needs;

(b) if so, the total foreign exchange allowed;

(c) the details of the components to be imported;

(d) whether the World Bank cases are also likely to be cleared by the Oil and Natural Gas Commission; and

(e) if so, the details thereof?

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA

PRAKASH MALVIYA): (a) and (b). Government have delegated power to ONGC for release of foreign exchange to the extent of 75 per cent of third approved foreign exchange budget for the financial year for import of equipment and services.

(c) The effort involved in compiling the details of all the items to be imported by ONGC may not be commensurate with the public purpose sought to be achieved.

(d) and (e). Government have also delegated powers to ONGC for release of foreign exchange in respect of World Bank assisted Projects. However, all other cases where credit is to be availed has to be referred to Government for approval.

News Item of I.D.P.L.

1966. DR. ASIM BALA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the attention of the Government has been drawn to the news item on IDPL appearing in the "The Sunday Mail" dated 25th November, 1990;

(b) if so, whether Government have verified the statements made therein; and

(c) if so, the result achieved on each item?

THE DEPUTY MINISTER OF PETROLEUM AND CHEMICALS AND DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATION (SHRI JAI PRAKASH): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Payment of Compensations

1967. SHRI A. CHARLES: Will the Minister of RAILWAYS be pleased to state:

(a) whether Indian Railway Act was amended in 1989 to include parents of a deceased minor passenger to enable the parents to qualify as dependants to get compensation;

(b) whether it has been decided that the above benefit will be given to all legal heirs of the victims of Perumon Railway accident in Quilon; and

(c) if so, the details of action taken in the matter?

THE MINISTER OF RAILWAYS (SHRI JANESHWAR MISHRA): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

Reservation facilities at V.T. and Churchgate stations in Bombay

1968. SHRIMATI JAYAWANTI NAVINCHANDRA MEHTA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the existing number of reservation windows on V.T. and Churchgate stations in Bombay for through trains are not sufficient to cope with the heavy rush of commuters there;

(b) if so, whether the Government propose to increase reservation facilities at these stations; and

(c) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHAKTA CHARAN DAS): (a) The existing number of reservation counters at Bombay V.T. and Churchgate stations are adequate to deal with the present level of traffic.

(b) No, Sir.